

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 12.04.2012**

The meeting No.01/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.04.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset, the Minutes of NC-V Meeting No.48/AM-12 dated 15.03.2012 were ratified. The agenda for meeting No.01/AM-13 dated 12.04.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER : 1/84-ALC3/2012 MEETING DATE : 12.04.2012**

Case No.:8/31/85-ALC3/2011	Party Name: INDIAN HAIR INDUSTRIES PVT LTD	Meet No/Date:1/84-ALC3/2012 12.04.2012	<b>Status:</b> <b>Approved</b>
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HQ File :01/85/050/00184/AM12/

RLA File :26/21/040/00006/AM12/

Lic.No/Date:2610010840  
02.01.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Human hair processed	3800 Kgs.	Human hair unprocessed with 5% impurities	3990 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2

Case No.:5/1/84-ALC3/2012	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Approved	
HQ File :01/84/050/00005/AM13/	RLA File :35/24/040/00034/AM12/	Lic.No/Date:3510037426 08.02.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester/Polyester Corespun Yarn/Sewing Thread 60/40 (Made out of 60% Polyester Filament Yarn+40% Polyester	9,00,000 Kgs.	Polyester Filament Yarn	5,45,400 Kgs. (including 1% wastage)
			Polyester Staple Fibre	3,78,000 Kgs.

	Staple Fibre Blend)		(including 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

3	Case No.:11/1/84-ALC3/2012	Party Name: PLASTENE INDIA LIMITED	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Approved													
	HQ File :01/84/050/00011/AM13/	RLA File :37/24/040/00003/AM12/	Lic.No/Date:3710001810 09.02.2012														
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td rowspan="3">1.</td><td rowspan="3">Flexible Intermediate Bulk Containers Actual content of raw material Polypropylene woven fabrics – 382.350 MT, PP Granules (for manufacturing of PP Yarn for stitching)-25 MT, PP Granules (for manufacturing of Narrow weaving fabric for Tape)-85 MT</td><td rowspan="3">500 MT</td><td>Polypropylene woven fabrics</td><td>389.997 MT</td></tr> <tr> <td>PP Granules (for manufacturing of PP Yarn for stitching)</td><td>26.250 MT (@ 1.05 MT/ MT content in export product.</td></tr> <tr> <td>PP Granules (for manufacturing of Narrow weaving fabric for Tape)</td><td>89.250 MT(@ 1.05 MT/ MT content in export product.</td></tr> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Flexible Intermediate Bulk Containers Actual content of raw material Polypropylene woven fabrics – 382.350 MT, PP Granules (for manufacturing of PP Yarn for stitching)-25 MT, PP Granules (for manufacturing of Narrow weaving fabric for Tape)-85 MT	500 MT	Polypropylene woven fabrics	389.997 MT	PP Granules (for manufacturing of PP Yarn for stitching)	26.250 MT (@ 1.05 MT/ MT content in export product.	PP Granules (for manufacturing of Narrow weaving fabric for Tape)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed													
1.	Flexible Intermediate Bulk Containers Actual content of raw material Polypropylene woven fabrics – 382.350 MT, PP Granules (for manufacturing of PP Yarn for stitching)-25 MT, PP Granules (for manufacturing of Narrow weaving fabric for Tape)-85 MT	500 MT	Polypropylene woven fabrics	389.997 MT													
			PP Granules (for manufacturing of PP Yarn for stitching)	26.250 MT (@ 1.05 MT/ MT content in export product.													
			PP Granules (for manufacturing of Narrow weaving fabric for Tape)	89.250 MT(@ 1.05 MT/ MT content in export product.													

Case No.:2/1/84-ALC3/2012	Party Name: MEENAKSHI INDIA LTD	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Deferred
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4	HQ File :01/84/050/00002/AM13/	RLA File :04/24/040/00313/AM12/	Lic.No/Date:0410133972 21.02.2012	Defer Date: 10.05.2012
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.				

5	Case No.:3/1/84-ALC3/2012	Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Deferred
	HQ File :01/84/050/00003/AM13/	RLA File :04/24/040/00320/AM12/	Lic.No/Date:0410134070 23.02.2012	Defer Date: 10.05.2012
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.				

6	Case No.:8/1/84-ALC3/2012	Party Name: A.S. MARIMUTHU	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Rejected
	HQ File :01/84/050/00008/AM13/	RLA File :35/24/040/00038/AM12/	Lic.No/Date:3510037704 28.02.2012	Reject
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the technical literature, supplier's recipe, justification note and flow chart of the export product to consider the proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.				

7	Case No.:1/1/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Deferred
	HQ File :01/84/050/00001/AM13/	RLA File :04/24/040/00271/AM12/	Lic.No/Date:0410134195 29.02.2012	Defer Date: 19.04.2012
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant				

firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

Case No.:4/1/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2012 12.04.2012	<b>Status: Approved</b>
HQ File :01/84/050/00004/AM13/	RLA File :05/23/040/00484/AM12/	Lic.No/Date:0510319554 06.03.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress made of 100% Cotton printed woven fabric, GSM-118+/-10% (Style No. 180552/763164)	9450 Nos.	100% Cotton printed woven fabric, GSM-118+/-10%	18,427 Sq. meter (@ 1.95 sq. meter per piece)
2.	Infants dress made of 100% Cotton printed woven fabric, GSM-118+/-10% (Style No. 180552/763164)	3010 Nos.	100% Cotton printed woven fabric, GSM-118+/-10%	4003 Sq. meter (@ 1.33 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9	Case No.:12/1/84-ALC3/2012	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00012/AM13/	RLA File :50/24/040/00023/AM12/	Lic.No/Date:5010001238 06.03.2012	Defer Date: 10.05.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.			

10	Case No.:14/1/84-ALC3/2012	Party Name: VSSM VARSO BELTS PVT LTD.,	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: <b>Approved</b>											
	HQ File :01/84/050/00014/AM13/	RLA File :04/24/040/00327/AM12/	Lic.No/Date:0410134440 06.03.2012												
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">1.</td><td rowspan="2">100% Acrylic webbing leather belt with brass zipper and metal buckle (Width 1.75 inches to 3 inches)</td><td rowspan="2">2,16,000 Nos.</td><td>Spring snap button brass made nickel plated with logo</td><td>4500 Gross</td></tr> <tr> <td>100% Acrylic webbing (Width 1.75 inches to 3 inches)</td><td>4,43,880 meter</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	100% Acrylic webbing leather belt with brass zipper and metal buckle (Width 1.75 inches to 3 inches)	2,16,000 Nos.	Spring snap button brass made nickel plated with logo	4500 Gross	100% Acrylic webbing (Width 1.75 inches to 3 inches)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed											
1.	100% Acrylic webbing leather belt with brass zipper and metal buckle (Width 1.75 inches to 3 inches)	2,16,000 Nos.	Spring snap button brass made nickel plated with logo	4500 Gross											
			100% Acrylic webbing (Width 1.75 inches to 3 inches)	4,43,880 meter											

	Case No.:6/1/84-ALC3/2012	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00006/AM13/	RLA File :50/24/040/00024/AM12/	Lic.No/Date:5010001239	Defer Date:

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

Case No.:10/1/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Approved
HQ File :01/84/050/00010/AM13/	RLA File :05/24/040/00441/AM12/	Lic.No/Date:0510319787 07.03.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies shirt dress made of 97% Cotton 3% Elastane dyed fabric, GSM-120 (Tolerance + or - 10%) (Style No. RM8 7620029)	4000 Nos.	97% Cotton 3% Elastane dyed fabric, GSM-120 (Tolerance + or - 10%)	9600 Sq. meter (@ 2.4 sq. meter per piece)
2.	Ladies shirt dress made of 97% Cotton 3% Elastane printed fabric, GSM-120 (Tolerance + or - 10%) (Style No. RM8 7620032)	4500 Nos.	97% Cotton 3% Elastane dyed fabric, GSM-120 (Tolerance + or - 10%)	10,485 Sq. meter (@ 2.33 sq. meter per piece)
3.	Ladies shirt dress made of 99% Cotton 1% Elastane dyed fabric, GSM-120 (Tolerance + or - 10%) (Style No. RM8 7620033)	6650 Nos.	99% Cotton 1% Elastane dyed fabric, GSM-120 (Tolerance + or - 10%)	15,960 Sq. meter (@ 2.4 sq. meter per piece)



The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/1/84-ALC3/2012

Party Name: SHAHI EXPORTS PVT. LTD.

Meet No/Date:1/84-ALC3/2012  
12.04.2012

Status: **Approved**

HQ File :01/84/050/00009/AM13/

RLA File :05/24/040/00446/AM12/

Lic.No/Date:0510319985  
13.03.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 100% Polyester printed fabric, GSM-52 (Tolerance + or - 10%) (Style No. 00288843)	47,250 Nos.	100% Polyester printed fabric, GSM-52 (Tolerance + or - 10%)	59,062.500 Sq. meter (@ 1.25 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/1/84-ALC3/2012

Party Name: SUPARSHVA SWABS (I)

Meet No/Date:1/84-ALC3/2012  
12.04.2012

Status: **Approved**

HQ File :01/84/050/00007/AM13/

RLA File :05/24/040/00463/AM12/

Lic.No/Date:0510320620  
21.03.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cotton Buds/Cotton Swabs having net weight of	34,30,68,000 Nos.	Polypropylene Homopolymer (for	57,635 Kgs. (including 5%



	“Polypropylene Homopolymer (for sticks)”- 54,890.476 Kgs. and packed in containers made of “Polypropylene Homopolymer (for packing)” having net weight- 49,760.000 Kgs.	sticks)	wastage)
		Polypropylene Homopolymer (for packing)	As per packing policy (with 5% wastage)
		Paper labels	Net to net with accountability clause.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

15	Case No.:13/1/84-ALC3/2012		Party Name: RICHA & CO		Meet No/Date:1/84-ALC3/2012 12.04.2012		Status: Approved	
	HQ File :01/84/050/00013/AM13/		RLA File :05/24/040/00467/AM12/		Lic.No/Date:0510320641 21.03.2012			
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed			
	1.	Ladies blouse with lace patch made of 100% Linen dyed woven fabric, GSM-92+/- 10%, (Style No. IJ203783)	5850 Nos.	100% Linen dyed woven fabric, GSM-92+/- 10%	17,959.500 Sq. meter (@ 3.07 sq. meter per piece)			
The GSM should match in both import and export.								
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.								

16	Case No.:34/50/84-ALC3/2011	Party Name: RENFRO INDIA PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2012 12.04.2012	Status: Rejected
	HQ File :01/84/050/00427/AM12/	RLA File :31/83/040/00256/AM12/	Lic.No/Date:3110053482 26.03.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that export product does not have nylon, polyester or its combination as indicated in the import item (s) details. Therefore, the word 'woollen socks' is not possible without including the description of import items. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

## MANUAL AGENDA CASES

(17)

Case No.01	M/s Richa & Co., New Delhi
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/338/AM-11/DES-V
Re-fixation of input output norms against Advance Authorization No. 0510278879 dated 08.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

(18)

Case No.02	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/416/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 0510232635 dated 16.12.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/06/2012-13/Hosy., dated 12.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 92% Cotton 8% stretch printed knitted fabric, GSM-225+/-10% (Style No. AS215858/AS216127/AS216128	3000 Nos.	92% Cotton 8% stretch printed knitted fabric, GSM-225+/-10%	1395 Kgs. (@ 465 grams per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.03	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/339/AM-12/DES-V
Ratification of input output norms against Advance Authorization No. 0510314941 dated 18.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

(20)

Case No.04	M/s Richa & Co., New Delhi
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/337/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510315020 dated 19.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, details of ladies trousers to decide the import requirement, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

(21)

Case No.05	M/s Richa & Co., New Delhi
NC 01/AM-13, dt.12.04.2012	File No.01/84/50/336/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510314945 dated 18.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 100% Linen dyed woven fabric, GSM-193+/- 10%, Style No.IC204586	1840 Nos.	100% Linen dyed woven fabric, GSM-193+/- 10%	4430 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.06	M/s Orient Craft Ltd., Gurgaon
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/310/AM-12/DES-V
Re-fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510264383 dated 14.05.2010 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.K. Jain, General Manager, Commercial present before the NC on behalf of the firm. Accordingly, Committee after observing the drawing, design and sample present before the Committee and after deliberations in consultation with representatives of technical authorities present in the

meeting decided to change the ad-hoc norms of Cushion Cover in place of already ratified in its meeting No.46/12, held on 23.2.2012, the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Cushion cover 42 CMX42 CM	1 pc.	82% Rayon 18% Silk Velvet Dyed fabric, width 44", GSM-180+/- 10%	0.56 meter piece.	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.07	M/s Indorama Synthetics (India) Ltd. Nagpur
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/248/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.5010000992 dated 05.10.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

(24)

Case No.08	M/s Aristo Texcon Pvt. Ltd., Kolkata
NC 01/AM-13, dt. 12.04.2012	File No.01/85/50/91/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0210163425 dated 09.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Sandeep Sharma, Director of the applicant firm, present before the Committee. Mr. Sharma presented the samples before the NC, give details of the export product and intimate the manufacturing process of the export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hollow Fibre Mattress conjugate and low melt.	470 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing	1625 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Non-silicon TPA processing	3360 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.
2.	Pillow conjugate and low melt	7440 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing	1625 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Non-silicon TPA processing	3360 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.
3.	Orthopaedic Mattress conjugate and low melt.	1480 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing	1625 Kgs.
			Polyester staple fiber semi dull raw white conjugate	3360 Kgs.

			15Dx64MM Non-silicon TPA processing	
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.
4.	Quilt conjugate and low melt	3720 Nos.	Polyester staple fiber low melt, Fiber 4Dx51MM TPA processing	1625 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Non-silicon TPA processing	3360 Kgs.
			Polyester staple fiber semi dull raw white conjugate 15Dx64MM Silicon TPA processing	225 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.09	M/s Advance Syntex Pvt. Ltd., Vadodara
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/286/AM-12/DES-V
Ratification of Advance Authorization No.3410032103 dated 04.11.2011 under para 4.7 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and consider the request of applicant firm for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 17.05.2012 for personal hearing.

(26)

Case No.10	M/s A.S. Marimuthu, Madurai
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NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/349/AM-12/DES-V
Ratification of Advance Authorization No.3510037357 dated 25.01.2012 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the technical literature, supplier's recipe, justification note and flow chart of the export product to consider the proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(27)

Case No.11	M/s Superhouse Ltd. Kanpur
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/185/AM-11/DES-V
Ratification of input output norms against Advance Authorization No.0610018666 dated 05.08.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical error in the minutes of NC meeting No.51/AM-11, held on 17.03.2011 in this case and the contents mentioned on export column was incomplete. With the approval of Chairman, NC-V Committee, the contents on export item has been corrected and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 29.03.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(28)

Case No.12	M/s Jiva Design Pvt., Ltd., Faridabad
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/115/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510216003 dated 08.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 17.05.2012.

(29)

Case No.13	M/s Masterlal Fabrichem Pvt. Ltd., Mumbai
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NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/168/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310642424 dated 15.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(30)

Case No.14	M/s B.L. International, New Delhi
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/115/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510296568 dated 14.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/55/2011-12/Hosy., dated 09.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Ladies blouse made of 100% Silk Satin fabric, GSM-69+/-10%, Width-44/45, Style-EG972W11	1573 Nos.	100% Silk Satin fabric, GSM-69+/-10%, Width-44/45	2.76 meter piece	Sq. per
2.	Ladies blouse made of 100% Cotton Y/D double cloth fabric, 40SX40S/120X90, GSM-110+/-10%, Width-57/58, Style-EG989W11	3066 Nos.	100% Cotton Y/D double cloth fabric, 40SX40S/120X90, GSM-110+/-10%, Width-57/58	3.06 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.15	M/s Inmarco Industries Pvt. Ltd., Mumbai
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/292/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310664311 dated 09.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(32)

Case No.16	M/s Stand21 Exports (India) Pvt., Ltd., Chennai
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/275/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0410130839 dated 24.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(33)

Case No.17	Ref. from PC-IV(B) Section, Council for Leather Exports, Chennai
NC 01/AM-13, dt. 12.04.2012	File No.01/84/162/175/AM-12/DES-V
Clarification sought as to whether “Deer/Cow Leather Shoes for Gents” are covered under Sl. No.9 of the Product Group “Leather and Leather Products” of the DEPB rate schedule.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export product is leather shoe meant for men. The Committee is of the view that one to one matching in DEPB description is impossible. In the clarification, DEPB description also be included. Therefore, the Committee recommended that DEPB Committee to consider this case.

(34)

Case No.18	M/s Niyaz Apparels, Chennai
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/100/AM-02/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410026211 dated 09.05.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and seen the sample supplied by the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/04/2012-13/Hosy., dated 12.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Men's short made out of 100% Nylon Full Dull Perfecta Plus Cotton like rapid dyed fuso fabric and 100% Polyester Mesh fabric	22,680 Nos.	100% Nylon Full Dull Perfecta Plus Cotton like rapid dyed fuso fabric	1.70 meter	Sq. per piece
			100% Texturised Polyester Mesh fabric	0.93 meter	Sq. per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(35)

Case No.19	M/s T.W. Exports Pvt., Ltd., New Delhi
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/080/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No.0510182358 dated 17.05.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

(36)

Case No.20	M/s Chelsea Mills, New Delhi
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NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/200/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510294211 dated 21.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical errors in the minutes of NC meeting No.43/AM-12, held on 02.02.2012 in this case and the Style Nos. mentioned in export items No.2, 3 & 4 and GSM mentioned in import item No.3 was incorrect. With the approval of Chairman, NC-V Committee, the necessary correction has been made in export and import items and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 28.03.2012. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(37)

Case No.21	M/s Pashupati Acrylon Ltd.
NC 01/AM-13, dt. 12.04.2012	File No.01/82/162/789/AM-12/DES-V
Amendment in Advance Authorization No.0510311082 dated 13.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that export product is chemical. Therefore, the Committee has decided to transfer this case to DES-IV (Norms Committee-IV) for their consideration and necessary action as ad-hoc norms of Chemicals items are being dealt by them.

(38)

Case No.22	M/s Finproject India Pvt., Ltd., Mumbai
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/144/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.1310036488 dated 24.08.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Eva Sole footwear	22,000 Kgs.	Eva-ethylene vinyl acetate copolymers	25,000 Kgs.
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.23	M/s Arvind Ltd., Ahmedabad
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/143/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710080780 dated 20.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given style number of export product in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION J-275, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's/Ladies Denim trousers	7554 Nos.	98.5% Cotton 1.5% spandex denim fabric, GSM-300+/-10%	16,996.5 Sq. meter (@ 2.25 sq. meter per piece)
			70% Polyester 30% cotton woven lining fabric for pockets on net to net basis	1660 Sq. meter
			Metal zippers on net to net basis	7544 Nos.
			Metal rivets on net to net basis	45264 set
			Trimmings inter-lining non woven fusible on net to net basis	957 yard
			Trimmings hook & bar on net to net basis	7544 set

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No.24	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 01/AM-13, dt. 12.04.2012	File No.01/84/50/54/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410112706 dated 26.03.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

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